

18
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No. 1009 of 2012
Cuttack, this the 27th day of January, 2014

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)
THE HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

.....
Purna Chandra Behera, aged about 56 years, S/o. Late Hadibandhu Behera
Presently working as P.A., S.B.C.O., Khurda Head Post Office, At/PO-
Mukud Prasad, P.N.College, Dist. Khurda.

....Applicant

(Legal Practitioner:-M/s. Sanjib Mohanty, S.C.Mohanty, B.Biswal)

Versus

UNION OF INDIA REPRESENTED THROUGH-

1. The Secretary, Department of Posts, Ministry of Communications, Dak Bhawan, New Delhi.
2. Chief Postmaster General, Odisha Circle, Bhubaneswar, Dist-Khurda.
3. Director of Postal Service, Bhubaneswar Region, Bhubaneswar, Khurda.
4. Sr. Superintendent of Post Offices, Puri Division Puri, Dist- Puri.

.....Respondents

(Legal practitioner: Mr. D.K.Behera)

O R D E R

(ORAL)

A.K.PATNAIK, MEMBER (JUDICIAL):

Heard Mr. S.Mohanty, Learned Counsel for the Applicant, and
Mr. D.K.Behera, Learned Additional CGSC appearing for the Respondents,
and perused the records.

2. On being pointed out the action taken by the applicant as per
the order dated 02.03.2009 in W.P.(C) No. 1742/05 of the Hon'ble High
Court of Orissa, Mr. Mohanty, Ld. Counsel for the applicant, candidly
submitted that the applicant has submitted representation to Sr.
Superintendent of Post Offices, Puri Division (Respondent No. 4) on
19.12.2009 but till date no response has been received by him hence he has
submitted that in the above circumstances there is no order impugned in this
O.A. He, therefore, prays for direction to Sr. Superintendent of Post Offices,

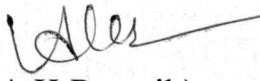
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Puri Division to consider the said representation and communicate the result thereof within a stipulated period.

3. Having considered the submissions made above, without expressing any opinion on the merit of this O.A., we dispose of this O.A. with direction to Respondent No. 4 to consider the representation keeping in mind the order of the Hon'ble High Court of Orissa referred to above and communicate the decision thereof to the applicant in a reasoned and speaking order within a period of 45 days from the date of receipt of a copy of this order. If upon consideration of the representation it is found that the applicant is entitled to any of the reliefs, the same may be extended to him within a further period of 60 days from the date of such consideration.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.


(R.C.Misra)
Member (Admn.)


(A.K.Patnaik)
Member (Judl.)

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